#### COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# IA NO. 1190 OF 2018 IN DFR NO. 2282 OF 2018

# Dated: 5<sup>th</sup> September, 2018

## Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson Hon'ble Mr. S.D. Dubey, Technical Member

#### In the matter of:

DNH Power Distribution Company Vs.	y Ltd	Appellant(s)
Central Electricity Regulatory Commission & Ors		Respondent(s)
Counsel for the Appellant(s) :	Mr. Anand K. Ganesan Mr. Ashwin Ramanathan	
Counsel for the Respondent(s) :	Mr. Vishrov Mukherjee Ms. Raveena Dhamija for GW	/EL

### <u>ORDER</u> (IA No. 1190 of 2018 – for condonation of delay)

Issue notice to the Respondents on the I.A. No. 1190 of 2018 (Application for condonation of delay) as well as on the main appeal returnable on 08.10.2018. Dasti, in addition, is permitted.

List the matter on 08.10.2018.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson